

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2130
ANSWERED ON:27.03.2012
BAN ON CONSTRUCTIONS
Dhanaplan Shri K. P.

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government strictly follows the norms for issue of permission for construction activities in nearby areas of protected monuments;
- (b) if so, the details thereof;
- (c) whether there is any Supreme Court judgment to demolish unauthorized 1` constructions in the vicinity of protected monuments; and
- (d) if so, the details thereof ?

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

(a)&(b) The norms for grant, or otherwise, of permissions for construction activities in nearby areas of centrally protected monuments/sites as laid down in the provisions of 'The Ancient Monuments & Archaeological Sites and Remains (Amendment and Validation) Act. 2010' are being followed strictly.

(c)&(d) The Hon'ble Supreme Court of India in Civil Appeal No. 2430/2006 Archaeological Survey of India V/s Narender Anand and others in the matter of Jantar Mantar directed the Central Government and Director General, Archaeological Survey of India not to pass any order under Section 20 A (3) and 20 (C) of 'The Ancient Monuments & Archaeological Sites and Remains (amendment and validation) Act. 2010' except in accordance with the observations made in the said judgment. Besides, Hon'ble Supreme Court in judgment dated 8.9.2011 in Civil Appeal No. 699 of 2006 S.N. Bhardwaj V/s Archaeological Survey of India and others in the matter of Tughlaqabad Fort, vacated the stay order and directed concerned authorities to take appropriate steps in accordance with the Law.